CENTRAL ADMINISTRATIVE TRIBUNAL CAL CUTTA BENCH

B. .

No. M. A. 152 of 1999 (D.A. 1155 of 1995)

Date of Order : 9.9.1999

Hon'ble Mr.D. Purkayastha, Judicial Member. Présent Hon'ble Mr.G.S. Maingi, Administrative Member.

SWAPAN SARKAR & ORS.

Vs .

UNION OF INDIA & DRS. (EASTERN RAILWAY)

For the applicants : Mr.B.R.Das, counsel.

for the respondents : Mr.P.K.Arora, counsel.

ORDER

D. Purkayastha, J. M.

Ld. counsel for the applicants submits that this miscellan eous application bearing no.152/1999 may be treated as a rejoinder. Mr.P.K.Arcra, ld.counsel for the respondents submits that a rejoinder has already been filed to the O.A. by the applicants and so question of filing a further rejoinder does not arise.

- In view of the above, ld.counsel for the applicants, prays for withdrawal of this M.A.
- The prayer is allowed. M.A. 152/1999 stands disposed of as withdrawn. No order is passed as to costs.

(D.Purkayastha) Judicial Member